

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP (CAA) No. 49/NCLT/AHM/2017
In CA (CAA) No.51/NCLT/AHM/2017**

Coram:

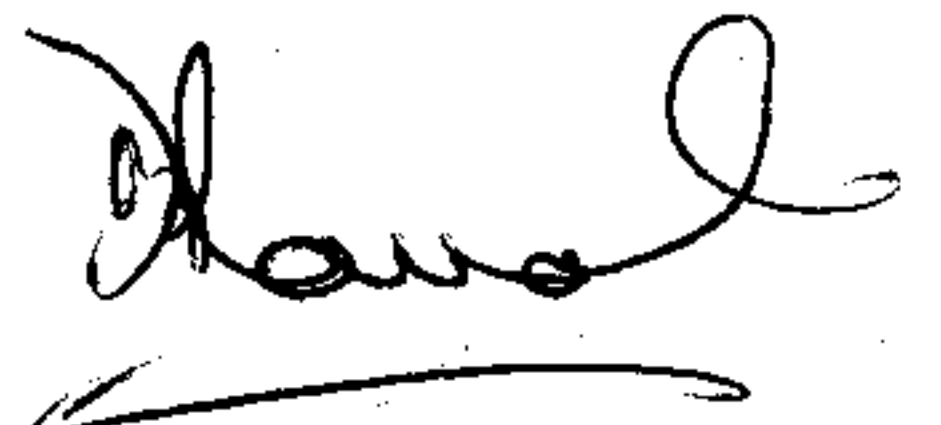
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2017**

Name of the Company: Citadelle Agencies Pvt. Ltd.
Dolat Commodities and Training Pvt. Ltd.
Khyati Commodities and Trading Pvt Ltd
Vaipan Trading Pvt Ltd.
Nirshilp Commodities and Trading Pvt. Ltd.
(Joint Application)

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	Dharmistha Raval	Advocate	Petitioner	
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2.

ORDER

Learned Advocate Ms. Dharmistha Raval present for Petitioners.

Proof of service of notices to statutory authorities filed.

No representation received from statutory authorities.

Heard arguments of Learned Counsel for Petitioners

Petition is admitted.

Date of hearing is fixed as 01.08.2017.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express Ahmedabad Edition and Sandesh Daily Ahmedabad Edition" not less than ten days before the fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, Registrar of Companies and Official Liquidator informing the date of hearing.

Meanwhile the petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 01.08.2017 for hearing.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 4th day of July, 2017.